

(b) if so, the reaction of Government in the matter and the initiative taken to defend the Indian borders ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Government are aware of Chinese road-building activities near the Sino-Pak border.

(b) Government maintain a constant vigil on all developments having a bearing on the country's security. Government have repeatedly protested to the Governments of China and Pakistan on the construction of the Karakoram Highway and the opening of the Khunjerab Pass. These have made very clear India's position on the question of Chinese assistance to Pakistan in constructing roads in portions of Indian territory under the illegal occupation of Pakistan.

**Establishment of "Designated Courts" under Terrorist and Disruptive Activities (Prevention) Act, 1987**

\*381. SHRI H.A. DORA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the "Designated Courts" as contemplated in Section 9 of the Terrorist and Disruptive Activities (Prevention) Act, 1987 have been established ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) to (c). According to information furnished by State Governments/Union Territory Administrations the position of establishment of designated courts is as follow :—

States/UTs that have reported establishment of Designated Courts.

1. Andhra Pradesh	All Sessions Courts at Dist. Headquarters
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have been declared Designated Courts under the TADA Act, 1987.

2. Jammu & Kashmir	2
3. Goa	1
4. Haryana	4
5. Manipur	1
6. Punjab	4
7. Rajasthan	1
8. Uttar Pradesh	3
9. Chandigarh Admn.	1
10. Dehi Admn.	3

States/UTs that have reported that no Designated Courts have been set up.

- |                             |
|-----------------------------|
| 1. Bihar                    |
| 2. Tamil Nadu               |
| 3. Tripura                  |
| 4. Andaman & Nicobar Island |
| 5. Lakshadweep              |
| 6. Pondicherry              |

Information from the remaining States/UTs is awaited.

**Review of Purchases through Embassies**

\*382. SHRI BANWARI LAL PUROHIT :

DR. G.S. RAJHANS :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government propose to review the present system of purchase and